

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –III

Customs Appeal No.C/50180/2016-CU [DB]

[Arising out of Order-in-Appeal No.22/2015/DM/CMMR/IMP/ICD,TKD
dated 27.10.2015 passed by the Commissioner of Customs (Import),
New Delhi]

Diwesh Joshi

...Appellant

Vs.

C.C., New Delhi

... Respondent

Present for the Appellant : Mr. R. Krishnan, Advocate.

Present for the Respondent: Mr.Govind Dixit, D.R.

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)

Date of Hearing / Decision : 26/07/2017

FINAL ORDER NO. 55584/2017

PER: S.K. MOHANTY

When the appeal came up for hearing the Id. Counsel submits that the main appeal No.50251/2016 was decided by the Tribunal vide order dated 07.07.2017 in remanding the matter to the original authority. Since the main appeal filed by M/s. Allied Industries has already been remanded, we are remanding the present appeal to the Adjudicating Authority for a decision in line with the order dated 07.07.2017 of the Tribunal. The appeal is allowed by way of remand.

[Dictated and pronounced in the open Court]

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

Anita